

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 618  
CP-32/241-242/PB/2022  
CA/149/2024

**IN THE MATTER OF:**

**Mr. Anoop Sharma**

**...APPLICANT**

**Vs**

**M/s. Cargo Flash Infotech Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 241-242**

**Order delivered on 02.07.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant :**

**For the Respondent :**

**ORDER**

**CA/149/2024**

This is an application filed by the R-4 in CP/32/241-242/PB/2024 seeking deletion of the name of the R-4.

Heard the Ld. Counsel for the Applicant. Issue notice to the Respondent for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **14.08.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**